IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA
Court No.1

Service Tax Appeal No.75878 of 2017

(Arising out of Order-in-Original No.158/Pr.Commr./ST-I/Kol/2016-17 dated 28.02.2017 passed by Principal Commissioner of CGST & Central Excise, Kolkata)

M/s Webel Technology Limited
(Plot-5, Block-BP, Sector-V, Salt Lake, Kolkata-700091)

Appellant

VERSUS

Commissioner of CGST & Excise, Kolkata
(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

Appearance:
None for the Respondent
Shri S.Dutta, Authorized Representative for the Respondent

CORAM :
HON'BLE SHRI ASHOK JINDAL JUDICIAL MEMBER

DATE OF HEARING : 18 SEPTEMBER 2026
DATE OF DECISION : 18 SEPTEMBER 2026

FINAL ORDER NO.76184/2026

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Ashok Jindal)
Member (Judicial)

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